

**GOVERNMENT OF INDIA  
MINISTRY OF CORPORATE AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 148  
ANSWERED ON THURSDAY, THE 5TH DECEMBER, 2013  
[AGRAHAYANA 14, 1935 (SAKA)]**

**MAXIMUM LIMIT OF SALARY AND PERQUISITES**

**QUESTION**

**148. SHRI P. KARUNAKARAN:**

**Will the Minister of CORPORATE AFFAIRS  
be pleased to state:**

कारपोरेट कार्य मंत्री

- (a) whether the Government proposes to fix the maximum limit of salary and perquisites in the corporate sector;
- (b) if so, the details thereof and the time by which these are likely to be implemented;
- (c) whether the Government is also planning to fix the limit of incentives like commission on sales / share in profits and passenger loading in airlines etc.;
- (d) if so, the steps being taken by the Government in this regard; and
- (e) if not, the manner in which the parity is likely to be brought in salaries of public and private sector?

**ANSWER**

**THE MINISTER OF STATE (INDEPENDENT CHARGE) (SHRI SACHIN PILOT)  
IN THE MINISTRY OF CORPORATE AFFAIRS**

कारपोरेट कार्य मंत्रालय में राज्य मंत्री (स्वतंत्र प्रभार)

(श्री सचिन पायलट)

- (a), (b) and (c) : **The maximum limit for Board level managerial remuneration in the Corporate Sector is 10% of net profit in case of Managing Director / Whole Time Directors and 1% of net profit in case of Non Whole Time Directors under Companies Act.**
- (d) **In view of (a), (b) and (c) above, the question does not arise.**
- (e) **Does not arise.**

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